

Need to rename the Kolhapur Airport as the Chhatrapati Rajaram Maharaj Airport

श्री धनंजय भीमराव महादिक (महाराष्ट्र) : महोदय, छत्रपति राजाराम महाराज जी ने स्वतंत्रता पूर्व काल में विभिन्न बुनियादी ढांचा परियोजनाओं के बीच कोल्हापुर हवाई अड्डे की शुरुआत की, जो उनकी दूरदर्शिता को प्रदर्शित करता है। इसलिए, कोल्हापुर हवाई अड्डे का नाम उनके नाम पर रखना हमारे लिए गर्व का क्षण है।

यह उल्लेख करना उचित होगा कि महाराष्ट्र राज्य विधान सभा ने एक प्रस्ताव पारित किया था और केंद्र सरकार को कोल्हापुर हवाई अड्डे का नाम बदलकर "छत्रपति राजाराम महाराज हवाई अड्डा" करने की सिफारिश की थी।

मैं सरकार से अनुरोध करना चाहता हूँ कि कृपया कोल्हापुर हवाई अड्डे का नाम बदलकर "छत्रपति राजाराम महाराज हवाई अड्डा" करने के लिए आवश्यक कार्रवाई करें।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

Problems faced by Gig workers in the country

DR. V. SIVADASAN (Kerala): Sir, gig work consists of a vast array of jobs including agency and temporary work, short-term contracts and app-based roles. There were 7.7 million gig workers in India in 2020-21, projected to rise to 23.5 million by 2029-30, according to official data. The gig workers are victims of privatization and contractualisation, and are overworked and underpaid. Most of them have no job security or protection of labour laws. Much of the gig work take place outside the office, and this informality and unpredictability often leave the workers quite vulnerable. The platforms which employ these workers argue that they are not employers but aggregators of customer requests. The workers are called 'partners', but when it comes to deciding the nature of work, the 'partner' has no say. The workers are rendered helpless as the employer is an invisible force and the digital divide in India further facilitates this exploitation. There are reports that the gig workers have to face sexual harassment, abuse and hostile working conditions. They suffer from a declining income, increasing expenses and lack of welfare schemes and social security. They have no pensions, health insurance, paid sick leave or paid holidays and are rendered helpless with no legal support. It has been reported that the food delivery workers are victims of air pollution and suffer from serious health